

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.407/1992

DATE OF DECISION: 30.9.93

1. K.K.Viswanathan  
2. M.G.Thulasi  
3. P.A.Raphel  
4. T.K.Pavithran  
5. P.A.Viswanathan .. Applicant

Mr.P.Sivan Pillai .. Advocate for the Applicant  
vs.

1. Union of India through  
the Secretary, Ministry of  
Agriculture(Department of  
Agriculture and Co-operation),  
Krishi Bhavan,  
New Delhi.  
2. The Director,  
Integrated Fisheries Project,  
Kochi-16. .. Respondents

Mr.George Joseph, ACGSC .. Advocate for the Respondents

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
THE HON'BLE MR.R.RANGARAJAN, ADMINISTRATIVE MEMBER

JUDGMENT

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicants seek a declaration that the present pay scale granted to them is "unconstitutional". We fail to see how such a declaration will reach any relief to applicants, as they have not asked for any positive reliefs. Be that as it may, from Annexure A3 we find that the Director, Integrated Fisheries Project, Cochin had made a recommendation to the Government of India in favour of the applicants, and that the Government of India, had rejected that, saying that the proposal has to be postponed. There are no valid reasons for postponement. At any rate, the proposals were made on 28.11.91 and Annexure A3 was issued on 7.1.92. Almost two years have gone by.

2. We direct the Government of India to consider the letter of the Director

dated 28.11.91, referred to in Annexure A3, and take a positive decision thereon, within three months from today.

3. We see no justification for granting any further directions.
4. Application is disposed of as above. No costs.

Dated the 30th September, 1993.



R.RANGARAJAN  
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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List of Annexures:

1. Annexure A3 Letter No.5-9/89-Fy(Admn) dated 7.1.1992.